

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

206. C.P. (IB)/24(MB)2024

IN THE MATTER OF

Matangi iron & steel company

VS

New Consolidated Construction

Company Limited

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 07.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Devashish Godbole (PH)
For the Respondent: Madhuri Nalhari (PH)

ORDER

With the consent of both the parties. Adjourned to **14.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)